

(3)

DATE	OFFICE REPORT	ORDERS
26.11.92 24		<p>Shri K.K. Shah for the applicant has sent a leave note.</p> <p>Call on 15.12.1992.</p> <p><i>Ans</i></p> <p>(R.C.BHATT) MEMBER (J)</p>
		<p><i>Q</i></p> <p>(N.V.KRISHNAN) VICE CHAIRMAN</p> <p>*SS</p>
(17) 5.12.92		<p>Mr. K.K. Shah for the applicant. Mr. N.S. Shevde for the respondents submit that the original order had already been complied with. The applicant is given three weeks time for verification. Call on 7th January, 1993.</p> <p><i>Ans</i></p> <p>(R.C.Bhatt) Member (J)</p>
		<p><i>Q</i></p> <p>(N.V.Krishnan) Vice Chairman</p> <p>vtc.</p>

Mahendra P
Residing at:
Hathdisheri,
Bajuva, Baroda.

..... Applicant.

(h)

Versus.

1. Union of India,
Notice to be served through
The General Manager,
Western Railway,
Headquarter Office,
Churchgate, Bombay-20.
2. Shri Govind Vallabh or his
successor, The Divisional
Railway Manager,
Divisional Office,
Pratapnagar, Baroda. Respondents.

ORAL ORDER

C.A.No. 34 OF 1992

in

O.A.No. 291 OF 1988

Date: 7.1.1993.

Per: Hon'ble Mr. N.V.Krishnan, Vice Chairman.

Mr. K.K. Shah for the applicant and Mr. N.S. Shevde for the respondents. The learned counsel for the applicant states that a part of the payment has already been made. According to him, payment of pension for the period from 1.2.88 to 30.9.92 (about Rs. 1.02 lacs) is still to be made.

2. The learned counsel for the respondents submits that all action has been taken to make this payment.

3. He is therefore directed to ensure that the balance which remains to be paid is paid within a period of one month from today.

4. In this view of the matter the learned counsel for the applicant seeks permission to withdraw this Contempt Application. C.A. is therefore closed as having been withdrawn.

new

(R.C.Bhatt)
Member (J)

De
(N.V.Krishnan)
Vice Chairman